NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

MA No 3/(MAH)/2017 CP No. 68/2017

CORAM:

Present: SHRI M. K. SHRAWAT MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.04.2017

NAME OF THE PARTIES: Sulochana Neelkant Kalyani V/s

SHRIYAN, YASH CHOKSHI, ANVITAMISHRA,

ROHAN HARNE VB KHAITAN 2 CO.

Vasantgad Investment & Trading Co Pvt Ltd & Ors

SECTION OF THE COMPANIES ACT: 58,241 to 244 of the Companies Act, 2013.

| <u>S. No.</u> | NAME | DESIGNATION | S | SIGNATURE |
|---------------|--|--------------------------------------|--------------|-----------|
| 1. | Roman Rajadhyaksi Connsel 1/6 A26 & Partmens | tra fra RZ | | Any |
| | Ms. Kausar B ilb m. Tushar | motivela Genedia | RI | tand |
| | MS. KRISHNA É Ilb KURDURAR | | R5 | Laushar |
| | S.A. RAVI KADAM AN KAMATH AJW SACHIN | D COUNSEL ABHISH J MANDLIK, VISHA | AL RETITIONE | R Anvita |

COMMON ORDER.

<u>CP. 63/58, 241/NCLT/MB/MAH/2017</u> <u>CP. 64/58, 241/NCLT/MB/MAH/2017</u> <u>CP. 65/58, 241/NCLT/MB/MAH/2017</u> <u>CP. 66/58, 241/NCLT/MB/MAH/2017</u>

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<u>CP. 67/58, 241/NCLT/MB/MAH/2017</u> <u>CP. 68/58, 241/NCLT/MB/MAH/2017</u>

- 1. In respect of all these 6 Petitions Learned Representatives representing respectively the rival parties are present.
- There are certain Applications (MA 68/2017 to 73/2017) pending in these Petitions yet to be decided.
- The Petitioner is seeking order of consolidation with another Petition bearing CP No.21/2016. In the said Petition the question of maintainability is pending for disposal; however the arguments are in progress.
- 4. If these six Petitions are clubbed with the said other Petition then the pleading shall be very bulky and the issues may get mixed up.
- 5. Hence it is decided that these six Petitions being filed much later and not along with the said other Petition, therefore need not to be tagged together.
- 6. As a result these six Petitions are now listed for hearing on 12/06/2017.

sd/-M.K. Shrawat Member (Judicial)

1

Dated: 20.04.2017